

ITEM NO.44

COURT NO.16

SECTION II-C

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

SPECIAL LEAVE PETITION (CRIMINAL) Diary No(s). 27685/2024

(Arising out of impugned final judgment and order dated 21-06-2024 in CRLMA No. 18446/2024 passed by the High Court of Delhi at New Delhi)

ARVIND KEJRIWAL

Petitioner(s)

VERSUS

DIRECTORATE OF ENFORCEMENT

Respondent(s)

Date : 24-06-2024 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE MANOJ MISRA
HON'BLE MR. JUSTICE S.V.N. BHATTI
(VACATION BENCH)

For Petitioner(s) Dr. Abhishek Manu Singhvi, Sr. Adv.
Mr. Vikram Chaudhari, Sr. Adv.
Mr. Vivek Jain, AOR
Mr. Mohd. Irshad, Adv.
Mr. Karan Sharma, Adv.
Mr. Amit Bhandari, Adv.
Mr. Rajat Jain, Adv.
Mr. Sadiq Noor, Adv.
Mr. Mohit Siwach, Adv.
Mr. Kaustubh Khanna, Adv.
Mr. Rishikesh Kumar, Adv.

For Respondent(s) Mr. Tushar Mehta, SG
Mr. S.V. Raju, ASG
Mr. Zoheb Hussain, Adv.
Mr. Annam Venkatesh, Adv.
Mr. Vivek Gurnani, Adv.
Ms. Abhipriya, Adv.

Mr. Vivek Gaurav, Adv.
Mr. Dipanshu Gaba, Adv.
Ms. Radhika Puri, Adv.
Mr. A.K. Sharma, AOR

**UPON hearing the counsel the Court made the following
O R D E R**

1. The order impugned in this Special Leave Petition is an order by which, after hearing the counsel for the parties, orders were reserved on the stay application and till pronouncement of the order on the stay application, the operation of the bail granting order was stayed.
2. A perusal of the impugned order would reveal that parties were given opportunity to file short submissions by 24.06.2024.
3. Shri S.V. Raju, learned Additional Solicitor General, who appears for the Directorate of Enforcement, submits that the orders on the stay application would be passed shortly and, therefore, it would be appropriate that this Court adjourns the proceedings to a date so that it may have opportunity of going through the order.
4. In the facts of the case, we deem it appropriate to direct that this matter be put up on 26.06.2024.
5. In the meantime, if an order is passed by the High Court, copy of the same shall be brought on record.

(GULSHAN KUMAR ARORA)
AR-CUM-PS

(NIDHI WASON)
COURT MASTER (NSH)